

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 49
TO BE ANSWERED ON 23.07.2015

SOCIO-ECONOMIC AND CASTE CENSUS

*49. SHRI KALIKESH N. SINGH DEO:
SHRI RAKESH SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Socio-Economic and Caste Census, 2011 of the country indicating the social economic people of rural areas has been released by this Ministry;
- (b) if so, the details of landless/poor identified in the rural by the census areas;
- (c) the details of the criteria adopted for said Census;
- (d) the states having poor performance in developing socio-economic and caste structure with particular reference to rural India, as per the said census; and
- (e) whether the Government proposes to allocate additional adequate funds for such States to tide over poverty and if so, the details thereof?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI BIRENDER SINGH)

- (a) to (e): A Statement is laid on the Table of the House.

Statement Referred to in Reply to Lok Sabha Starred Question No. 49 Due for Answer on 23rd July, 2015.

(a): With the objective to enable ranking of households based on their socio economic status, the Socio Economic and Caste Census (SECC) 2011 has been undertaken by the respective State Government and Union Territory Administration, with the technical and financial support from the Government of India. The SECC-2011 has three inextricably entwined components: socio- economic census in rural areas under the Ministry of Rural Development, socio-economic census in urban areas under the Ministry of Housing and Urban Poverty Alleviation and Caste Census under the jurisdiction of Ministry of Home Affairs, Registrar General of India (RGI) and Census Commissioner of India.

In respect of SECC for rural areas, out of 640 districts 628 districts had placed their Draft List before respective Panchayat and Gram Sabha for inviting claims and objections. 99.7% of the 1.24 crore claims and objections so received have been resolved. Accordingly, provisional data and its findings of the rural survey have been placed in public domain (www.secc.gov.in) so that State/Union Territory Governments can objectively prepare list of families by ranking households, based on their socio economic status, for evidence based targeted intervention in rural development programs/ schemes.

(b) 5,37,01,383 households out of 17,91,64,579 rural households have reported as deprived and landless households.

(c) & (d): Ranking of households in rural areas in the SECC 2011 is based on three sets of criteria, viz., Automatic Exclusion Criteria, Automatic Inclusion Criteria and Deprivation Criteria. The criteria for ranking households and state wise percentage of rural households reporting deprivation under the seven deprivation criteria are given respectively at Annex-I and Annex-II.

(e): Ministry of Rural Development has decided to use SECC data and its resources for planning and implementation of rural development programs and schemes.

Annex - I referred to in part (c) & (d) of reply to Lok Sabha Starred Question No.49 to be answered on 23.07.2015.

The criteria adopted for ranking of rural households in the Socio Economic and Caste Census 2011 are **exclusion criteria, automatic inclusion criteria and deprivation criteria**, details of which are given as below.

1. Automatic Exclusion Criteria: The exclusion criteria would be that any household satisfying any of the following criteria would be automatically excluded:

- (i) Households owning Motorized Two/Three/Four Wheelers/Fishing boats (which require registration);
- (ii) Households owning mechanized Three/Four wheeler agricultural equipments such as tractors, harvesters etc;
- (iii) Households having *Kissan* Credit Card with the credit limit of Rs.50,000 and above;
- (iv) Households with any member as Government Employee: gazetted and non-gazetted employees of Central government, State government, Public Sector Undertakings, Government-aided autonomous bodies and local bodies. This will exclude incentive and other honorarium based workers;
- (v) Households with Enterprises registered with the Government for any purpose: any non agricultural enterprise registered with the Central or State Governments;
- (vi) Households with any member in the family earning more than Rs. 10,000 p.m.;
- (vii) Households paying income tax or professional tax;
- (viii) Households with three or more rooms with pucca walls and pucca roof;
- (ix) Households owning Refrigerator;
- (x) Households owning landline phones;
- (xi) Households owning 2.5 acres or more irrigated land with at least one irrigation equipment such as diesel/ electric operated bore well/ tube well;
- (xii) Households with 5 acres or more land irrigated for two or more crop seasons;
- (xiii) Households owning 7.5 acres or more land with at least one irrigation equipment such as diesel/ electric operated bore well / tube well;

2. Automatic Inclusion Criteria: Following categories of households would be compulsorily/ automatically included subject to exclusion criteria.

- (i) Households without shelter;
- (ii) Destitutes living on alms;
- (iii) Manual Scavengers;
- (iv) Primitive Tribal Groups;
- (v) Legally Released Bonded Labourers;

Deprivation Criteria: The remaining households (subject to exclusion criteria and compulsory inclusion) will then be assigned deprivation scores depending on the number of deprivation indicators they satisfy. The following are the deprivation indicators used for inclusion: -

- (i) Households with only one room with kucha walls and kucha roof;
- (ii) Households with no adult member between age 16 to 59;
- (iii) Female headed households with no adult male member between age 16 to 59;
- (iv) Households with any disabled member and no able bodied adult member;
- (v) SC/ST households;
- (vi) Households with no literate adult above 25 years;
- (vii) Landless households deriving the major part of their income from manual casual labour;

Annexure -II

Annexe II Referred to in Reply of part (C) and (D) Lok Sabha Starred Question No. 49 for answer on 23.07.2015									
Sl No	State	Total Households	% of Deprived Households with deprivation criteria						
			Only one room with kucha walls and kucha roof	No adult member between age 16 to 59	Female headed households with no adult male member between age 16 to 59	Disabled member and no able bodied adult member	SC/ST households	No literate adult above 25 years	Landless households deriving major part of their income from manual casual labour
			D1	D2	D3	D4	D5	D6	D7
	All India	179164759	13.25%	3.64%	3.85%	0.40%	21.53%	23.52%	29.97%
1	ANDAMAN & NICOBAR ISLANDS	66643	1.66%	1.97%	2.38%	0.25%	6.27%	7.81%	10.77%
2	ANDHRA PRADESH	9297011	3.71%	6.12%	6.61%	0.36%	17.20%	28.68%	36.49%
3	ARUNACHAL PRADESH	187870	9.66%	1.43%	2.47%	0.36%	31.46%	20.76%	3.96%
4	ASSAM	5743836	8.14%	1.49%	3.36%	0.40%	16.26%	24.83%	27.26%
5	BIHAR	17662724	19.60%	3.42%	2.95%	0.47%	15.80%	34.05%	46.78%
6	CHANDIGARH	15657	1.45%	0.42%	0.67%	0.04%	9.51%	15.49%	11.15%

7	CHHATTISGARH	4523606	28.99 %	6.48%	6.79%	0.81%	42.14%	33.94%	34.00%
8	DADRA & NAGAR HAVELI	45352	9.84%	1.75%	1.87%	0.13%	46.47%	30.70%	15.40%
9	DAMAN AND DIU	31795	0.82%	1.05%	1.52%	0.13%	2.40%	11.55%	9.10%
10	GOA	220731	0.74%	1.38%	2.38%	0.16%	3.76%	4.01%	5.33%
11	GUJARAT	6922567	9.74%	3.34%	2.84%	0.28%	19.26%	17.03%	26.59%
12	HARYANA	2969509	3.39%	1.89%	1.74%	0.19%	15.73%	16.68%	27.09%
13	HIMACHAL PRADESH	1261682	1.16%	2.70%	2.96%	0.31%	13.28%	7.77%	3.92%
14	JAMMU & KASHMIR	1600842	7.46%	1.83%	1.66%	0.36%	15.80%	25.18%	7.73%
15	JHARKHAND	5045083	14.79 %	2.62%	3.14%	0.34%	31.09%	28.43%	18.08%
16	KARNATAKA	8048694	4.47%	2.90%	4.75%	0.25%	16.26%	18.95%	14.59%
17	KERALA	6289649	1.43%	2.11%	3.67%	0.19%	7.11%	1.82%	18.80%
18	LAKSHADWEEP	10929	1.07%	0.70%	2.11%	0.20%	12.89%	0.64%	3.10%
19	MADHYA PRADESH	1128273 1	24.89 %	5.19%	4.07%	0.74%	31.27%	33.13%	38.34%
20	MAHARASHTRA	1355980 3	7.87%	5.11%	4.82%	0.35%	19.40%	17.62%	29.32%
21	MANIPUR	448163	2.43%	1.38%	2.97%	0.19%	39.00%	13.77%	13.87%
22	MEGHALAYA	485913	6.25%	1.67%	5.59%	0.40%	63.38%	25.67%	27.27%
23	MIZORAM	111626	11.79 %	2.11%	3.32%	0.21%	59.15%	16.13%	4.78%
24	NAGALAND	284310	3.50%	2.87%	4.42%	0.44%	61.18%	21.40%	4.95%
25	NCT OF DELHI	1051106	0.32%	0.32%	0.40%	0.04%	2.69%	3.53%	4.86%
26	ODISHA	8622827	27.23 %	4.88%	5.25%	0.59%	36.95%	27.79%	36.19%

27	PUDUCHERRY	115079	13.45 %	3.99%	6.07%	0.27%	13.89%	11.12%	20.86%
28	PUNJAB	3268562	2.52%	1.68%	1.18%	0.17%	16.25%	12.52%	21.10%
29	RAJASTHAN	1022227 7	19.98 %	3.20%	3.08%	0.77%	27.32%	31.38%	21.93%
30	SIKKIM	88723	2.29%	1.74%	2.80%	0.74%	26.89%	13.50%	8.07%
31	TAMILNADU	1006784 9	12.79 %	6.29%	6.85%	0.27%	18.13%	16.39%	37.22%
32	TELANGANA	5706101	1.95%	4.69%	5.09%	0.37%	16.32%	25.56%	22.86%
33	TRIPURA	693455	7.26%	2.35%	3.86%	0.30%	31.63%	11.82%	27.25%
34	UTTAR PRADESH	2597546 0	10.68 %	2.47%	2.03%	0.20%	16.69%	20.33%	22.18%
35	UTTARAKHAN D	1479742	2.65%	3.49%	5.54%	0.41%	12.73%	12.88%	12.28%
36	WEST BENGAL	1575685 2	21.06 %	2.41%	3.55%	0.47%	30.15%	25.73%	44.32%